

**PROCEEDINGS OF THE HIGH COURT OF ANDHRA PRADESH AT
AMARAVATI**

SUB: ANDHRA PRADESH STATE JUDICIAL ACADEMY – TRAINING PROGRAMME - Workshop on “**Discussions and Deliberations on Commercial Dispute Resolution & Arbitration: Navigating Commercial Courts Act**” which was scheduled to be held on 05.07.2025 is rescheduled to **06.07.2025** at Andhra Pradesh State Judicial Academy, Mangalagiri, Guntur District in view of National Lok Adalat which is scheduled to be held on 05.07.2025 - **Relief arrangements orders – Issued.**

READ: 1. High Court's Proceedings Roc.No.527/2025-B.Spl., dated 01.07.2025.
2. Letter Roc.No.108/APJA/2025, dated 03.07.2025 of the Director, Andhra Pradesh Judicial Academy.

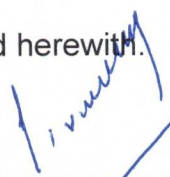
ORDER ROC.NO.527/2025-B.SPL. DATED:04.07.2025

In continuation of High Court's Proceedings 1st read above, and having considered the request of the Director, Andhra Pradesh Judicial Academy vide letter 2nd read above, the High Court made the following order:

The workshop on “**Discussions and Deliberations on Commercial Dispute Resolution & Arbitration: Navigating Commercial Courts Act**” which was scheduled to be held on 05.07.2025 is rescheduled to **06.07.2025** at Andhra Pradesh State Judicial Academy, Mangalagiri, Guntur District in view of National Lok Adalat which is scheduled to be held on 05.07.2025.

Therefore, all the Unit Heads are requested to make necessary alternate incharge arrangements during the period of absence of the nominated Officers.

Further, the schedule of the said workshop is enclosed herewith.


REGISTRAR (VIGILANCE)

To

1. The Officers and Incharge Officers concerned.
2. The Registrar General, and all other Registrars, High Court of Andhra Pradesh (for information).
3. The Registrar (I.T)-cum-Central Project Coordinator, High Court of Andhra Pradesh (with a request to direct the concerned to upload the proceedings in the High Court's website).
4. The Director, Andhra Pradesh Judicial Academy, Mangalagiri, Guntur District.
5. **THE PRINCIPAL DISTRICT JUDGES**
Ananthapuramu, Chittoor, East Godavari at Rajamahendravaram, Guntur, Kadapa, Krishna at Machilipatnam, Kurnool, Nellore, Prakasam at Ongole, Srikakulam, Visakhapatnam, Vizianagaram, West Godavari at Eluru.

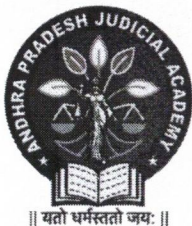
6. **THE I ADDITIONAL DISTRICT JUDGES**

Ananthapuramu, Chittoor, East Godavari at Rajamahendravaram, Guntur, Kadapa, Krishna at Machilipatnam, Kurnool, Nellore, Prakasam at Ongole, Srikakulam, Visakhapatnam, Vizianagaram, West Godavari at Eluru.

7. The Administrative Officer, Andhra Pradesh Judicial Academy, Mangalagiri, Guntur District

8. **THE DISTRICT TREASURY OFFICERS** (with a request to inform the same to the concerned sub treasury officers)

Ananthapuramu, Chittoor, East Godavari at Rajamahendravaram, Guntur, Kadapa, Krishna at Machilipatnam, Kurnool, Nellore, Prakasam at Ongole, Srikakulam, Visakhapatnam, Vizianagaram, West Godavari at Eluru.



ANDHRA PRADESH JUDICIAL ACADEMY

Under the Aegis of HIGH COURT OF ANDHRA PRADESH

Discussions and Deliberations on Commercial Dispute Resolution and Arbitration: Navigating Commercial Courts Act – Scheduled on 05.07.2025

S.No	Time Schedule	Subject	Resource Person
1.	SESSION - I 10:00 A.M to 11:20 A.M	Understanding Commercial Disputes & Jurisdiction: - Definition of Commercial Dispute (Scope under the Commercial Courts Act) - Jurisdiction of Commercial Courts, Commercial Divisions, and Commercial Appellate Divisions - Execution of Decrees	Hon'ble Dr. Justice Y. Lakshmana Rao, Judge, High Court of Andhra Pradesh
2.	SESSION -II 11:40 A.M to 1:00 P.M	Pre-Institution Mediation & Summary Judgments: - Mandatory Pre-Institution Mediation: Process, Exceptions & Impact - Overview of Summary Judgments and procedure therefor under Order XIII-A of Commercial Courts Act - Revisions and Appeals under the Commercial Courts Act	Hon'ble Sri Justice A. Hari Haranadha Sarma, Judge, High Court of Andhra Pradesh

S.No	Time Schedule	Subject	Resource Person
3.	SESSION -III 02:00 P.M to 03:20 P.M	Interplay Between CCA & Arbitration Act: - Commercial Courts & Section 8 (Arbitration Referral) - Role of Regular and Commercial Courts in Arbitration Proceedings vis-à-vis Section 9 & 34 of Arbitration and Conciliation and Act	Hon'ble Sri Justice A. Hari Haranadha Sarma, Judge, High Court of Andhra Pradesh
4.	SESSION -IV 03:40 P.M to 05:00 P.M	Mandatory Processes, Timelines & CPC Amendments: Timelines – Different stages of litigation Extension and Termination under Section 29A of Arbitration and Conciliation Act Amendments to CPC under the Commercial Courts Act (e.g., Expedited Procedure, Costs) - Discovery and Inspection of Documents under Order XI of C.P.C - Difference between trial of Regular suit and commercial suit - statement of admissions, denials and case management hearing	In- House Faculty